

MINUTES OF THE MEETING NO. 08 (2018-19) OF EXPORT FACILITATION COMMITTEE (EFC) HELD ON 14.11.2018 AT 12.00 Noon AT UDYOG BHAWAN, NEW DELHI UNDER THE CHAIRMANSHIP OF SHRI NIKUNJ KUMAR SRIVASTAVA, ADDITIONAL DIRECTOR GENERAL OF FOREIGN TRADE, DGFT.

Meeting No. 08(2018-19) of EXIM Facilitation Committee (EFC) was held under the chairmanship of Shri Nikunj Kumar Srivastava, Addl. DGFT on 14.11.2018 at 12.00 Noon in Room No. 11, H-Wing, Udyog Bhavan, New Delhi to consider the applications for export of 'restricted' items.

2. The following members attended the meeting:-

- (i) Shri Vinod Kumar, Technical Officer (SU), MoEF&CC
- (ii) Dr. Anup Kainthola, QI (Trade) D/o AHD&F

In attendance:

- (i) Shri Arunoday Goswami, Joint DGFT
- (ii) Shri Sanjay Kumar Tiwari, Dy. DGFT
- (iii) Shri Vinod Kumar Sharma, FTDO

3. Altogether 68 applications (including 53 deferred cases) were considered by the EFC, out of which 10 cases were approved (including 03 post facto approval), 01 case withdrawn 31 dropped [including 29 cases of export of firearms and components upon delegation of power by MHA to DDP], and remaining 26 cases were deferred due to want of comments/NOC from the concerned administrative Ministry / Department or in await of information from the applicants. The decision of the Committee is indicated in the tabulated statement given below:

Sl. No.	Name of the Firm and File No.	Product Quantity and FOB Value	Date of receipt of application	Decision of EFC / remark
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DEPTT. OF AGRICULTURE COOPERATION AND FARMES WELFARE (DoAC&FW) (Seed Cases)

1.	M/s. Bio Resources, Hyderabad F.No. 01/91/110/46/AM19/EC	220 Kgs. Onion Bombay Red and 220 Kgs. Onion Texas Grano White for a total Fob value of USD 7700.00	12.07.2018	Deferred due to want of NOC / comments from DoAC&FW (Seed Division).
2.	M/s. Seedworks International Pvt. Ltd., Malkajgiri, Telangana F.No. 01/91/110/96/AM19/EC	1403340 Kgs. Hybrid Paddy Seeds for a total FOB value of Rs. 22,40,53,950/-	03.10.2018	Deferred due to want of NOC / comments from DoAC&FW (Seed Division).
3.	M/s. Seedworks International Pvt. Ltd., Malkajgiri, Telangana F.No. 01/91/110/95/AM19	550000 Kgs. Hybrid Paddy Seeds for a total FOB value of Rs. 14,06,00,000/-	03.10.2018	Deferred due to want of NOC / comments from DoAC&FW (Seed Division).

4.	M/s. Pioneer HI-Bred Private Ltd., Hyderabad F.No. 01/91/110/86/AM18/EC	119.41 Kgs. Pioneer Brand Rice (Paddy) Seeds for a total FOB value of USD 417.93	24.09.2018	Deferred due to want of NOC / comments from DoAC&FW (Seed Division).
5.	M/s. PHI Seeds Private Ltd., Hyderabad 01/91/110/88/AM19/EC	30100 Kgs. Pioneer Brand Hybrid Paddy (Rice) Seeds for a total FOB value of USD 105350.00	26.09.2018	Deferred due to want of NOC / comments from DoAC&FW (Seed Division).
6.	M/s. PHI Seeds Private Ltd., Hyderabad 01/91/110/121/AM19/EC	40,150 Kgs. Pioneer Brand Hybrid Paddy (Rice) Seed for a total FOB value of USD 140525.00	16.10.2018	Deferred due to want of NOC / comments from DoAC&FW (Seed Division).
7.	M/s JK Agri Genetics Ltd., Hyderabad. F. No. 01/91/110/107/AM19/EC	60000 Kg hybrid maize seeds for FOB value INR 1,08,00000.00	10.10.2018	Deferred due to want of NOC / comments from DoAC&FW (Seed Division).

DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING AND FISHERIES (DAHD&F)

8.	M/s.Vijani Exim Private Ltd.,Delhi F. No. 01/91/110/66/AM19/EC	1000 Buffalo (M&F) for Fob value of USD 300000.00	08.08.2018	Deferred due to want of NOC / comments from DoAC&FW (Seed Division).
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MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (MoEF&CC)

9..	Aprajita Srivastava, Patna F.No.01/91/110/32/AM19/EC	01 piece horn of deer for FoB value nil	25.05.2018	The WL Div. vide letter dated 16.10.2018 has desired to also obtain recommendation of Chief Wildlife Warden, Government of Bihar for the purpose of export and mentioning the scientific name of the specimen (deer horn). Accordingly, the applicant has been requested to provide the same. The applicant, vide email dated 13.11.2018, has informed that she is presently in USA and will be visiting India in the last week of Dec., 2018. Therefore, would be able to provide the requisite document only in Jan., 2019. The EFC has accordingly decided to drop the case from active agenda and to review it once the documents are received from the applicant and NOC from the MOEF&CC(WL Div.)
10.	M/s Tinkle Bells International Pvt. Ltd., Okhla -III New Delhi F.No.01/91/110/128/AM18/EC	200 MT of 'D-oiled Spent Dust of Sandalwood' for FOB value of USD 80,000	21.06.2018	Deferred due to want of NOC/comments from MOEF&CC (SU Division).
11.	M/s. Argos International Marketing Private Limited, Mumbai F.No. 01/91/110/44/AM19/EC	Red Sanders Wood Log Pieces Value Added Products (VAP) in the form of furniture parts &	09.07.2018 & 06.08.2018 (deficient application)	Deferred due to want of information from the firm MOEF&CC (SU Division). The committee was informed that the firm has procured the item from Govt. of Karnataka through global auction on 'As is

		pencil for a total FOB value of USD 46200.00		basis'. The items i.e. 'furniture parts & pencil' are part of auction and the firm has not made any value addition after purchase. The issue was discussed in details and it was decided to seek a report from the PCCF, Karnataka in the matter for further consideration of application by MOEF/DGFT. A response from PCCF is awaited.
12.	M/s. Himalayan International, Delhi F.No. 01/91/110/212/AM18/EC	5.0 MT of Red Sanders Wood (Grade C) in Log form for a total FOB value of USD 1,25,000	23.03.2018	Deferred due to want of information from the firm and NOC/ Comments of MoEF&CC.
13.	M/s. Aqsa Enterprises, Chennapet, Karnataka F.No. 01/91/110/23/AM19/EC	18.23 MT of Red Sanders Wood in Log form for a total FOB value of USD 7,74,022	25.05.2018 (deficient application, hence delay in forwarding)	Approved as per NOC/comments received from MoEF&CC, vide letter No. 5-2/2015-SU (Part) (Vol.V) dated 30.10.2018 , for the export of 18.23 MT of Red Sanders (Grade A, B & C) for a FOB value of USD 7,74,022 to Hong Kong by M/s. Aqsa Enterprises, Chennapet, Karnataka, subject to reconciliation of log wise details.
14.	M/s. Natural Convergence Consulting, New Delhi F.No. 01/91/110/37/AM19/EC	24.43370964 MT of Red Sanders Wood in Log form for a total FOB value of USD 5,71,991.45	25.06.2018	MoEF&CC, vide O.M. No. 5-2/2015-SU (Part) (Vol.V) dated 30.10.2018 has conveyed their NOC. Accordingly permission was issued with the approval of Chairman, EFC. EFC has approved the case on Ex-Post Facto basis.
15.	M/s. Patanjali Ayurveda Limited F.No. 01/91/110/139/AM18/EC	202.222 MTs of Red Sanders Wood in Log form (B& C Grade) for a total FOB value of USD 9099990	10.01.2018	Approved as per NOC/comments received from MoEF&CC, vide letter No. 5-2/2015-SU (Part) (Vol.III) dated 26.02.2018 , for the export of 202.222 MTs of Red Sanders Wood in Log form (B& C Grade) to Hong Kong. The buyer in this case is in China and ultimate consignee in Hong Kong. The Committee noted that the MOEF&CC has granted NOC for 655.2174 MTs of RSW in log form, however, the firm vide letter dated 08.11.2018 has revised their application and sought permission only for 202.222 MTs. Accordingly, the EFC approved the case for the revised quantity. The approval is subject to furnishing of log-wise details of each Red Sanders lot of the revised quantity by the firm.
16.	M/s. Gujarat Fluorochemicals Limited, Panchmahal, Gujarat F.No. 01/91/110/57/AM19/EC	12029 MT of Monochloro Difluoro Methane (Refrigerant R-22 or HCFC-22) for FOB value from US\$ 12029000.00 to US\$ 54130500.00	06.08.2019	Deferred due to want of information from the firm MOEF&CC (Ozone Cell). Ozone Cell, MOEF&CC vide email dated 13.11.2018, has informed that export quota for the subject item for the year 2019 has not been fixed so far. The application would be cleared once the quota is fixed with the approval of the competent authority.

17.	M/s. Gujarat Fluorochemicals Limited, Panchmahal, Gujarat F.No. 01/91/110/58/AM19/EC	3000 MT of Monochloro Difluoro Methane (Refrigerant R-22 or HCFC-22) for Feedstock Application for FOB value from US\$ 3000000.00 to US\$ 13500000.00	06.08.2019	Deferred due to want of information from the firm MOEF&CC (Ozone Cell). Ozone Cell, MOEF&CC vide email dated 13.11.2018, has informed that export quota for the subject item for the year 2019 has not been fixed so far. The application would be cleared once the quota is fixed with the approval of the competent authority.
18.	M/s. Gujarat Fluorochemicals Limited, Panchmahal, Gujarat F.No. 01/91/110/59/AM19/EC	3000 MT of Monochloro Difluoro Methane (Refrigerant R-22 or HCFC-22) Feed Stock Sales for FOB value from US\$ 3000000.00 to US\$ 13500000.00	06.08.2019	- Do-
19.	M/s. Gujarat Fluorochemicals Limited, Panchmahal, Gujarat F.No. 01/91/110/60/AM19/EC	400 MT of Bromotrifluoromethane/Halon-1301 (For Feedstock Use) for FOB value from US\$ 4000000.00 to US\$ 8000000.00	06.08.2019	MoEF&CC (Ozone Cell) has conveyed their NOC. Accordingly permission was issued with the approval of Chairman, EFC. EFC has approved the case on Ex-Post Facto basis.
20.	M/s. Gujarat Fluorochemicals Limited, Panchmahal, Gujarat F.No. 01/91/110/61/AM19/EC	2000 MT of ASAHILIN AK-225 (HCFC-225 ca/cb) for FOB value from US\$ 9000000.00 to US\$ 11000000.00	06.08.2019	Approved as per NOC/comments received from MoEF&CC has been received vide O.M. dated 22.10.2018 for the export of 2000 MT of ASAHILIN AK-225 (HCFC-225 ca/cb) for FOB value between US\$ 9000000.00 to US\$ 11000000.00 to Japan by M/s. Gujarat Fluorochemicals Limited, Panchmahal, Gujarat.
21.	M/s. SRF Limited, New Delhi 01/91/110/82/AM19/EC	2000 MTs of "Monochloro Di-Fluoro Methane (Refrigerant R-22 OR HCFC-22)" for FOB value between USD 2400000.00 and USD 6000000.00	13.09.2018	Deferred due to want of NOC/comments from MoEF&CC (Ozone Cell). Ozone Cell, MOEF&CC vide email dated 13.11.2018, has informed that export quota for the subject item for the year 2019 has not been fixed so far. The application would be cleared once the quota is fixed with the approval of the competent authority.
22.	M/s. SRF Limited, New Delhi 01/91/110/83/AM19/EC	8000 MTs of "Monochloro Di-Fluoro Methane (Refrigerant R-22 OR HCFC-22)" for FOB value between USD 16000000.00 and USD 24000000.00	13.09.2018	- Do-

23.	M/s. SRF Limited, New Delhi F.No. 01/91/110/91/AM19/EC	1500 MTs of "Monochloro Di- Fluoro Methane (Refrigerant R-22 OR HCFC-22)" for FOB value between USD 2640000.00 and USD 4620000.00	28.09.2018	Deferred due to want of NOC/comments from MoEF&CC (Ozone Cell). Ozone Cell, MOEF&CC vide email dated 13.11.2018, has informed that export quota for the subject item for the year 2019 has not been fixed so far. The application would be cleared once the quota is fixed with the approval of the competent authority.
24.	M/s. Marine Solution, Bhavnagar, Gujarat F.No. 01/91/110/90/AM19/EC	8 MT Halon 2402 for FOB value of USD 200000.00	28.09.2018	Approved as per NOC/comments received from MoEF&CC has been received vide O.M. No. 11/11/2009-OC dated 12.11.2018 for the export of 08 MT Halon 2402 for FOB value of USD 200000.00 to Russia by M/s. Marine Solution, Bhavnagar, Gujarat.
25.	M/s. Amri India Pvt. Ltd., Aurangabad F.No. 01/91/110/94/AM19/EC	173.80 Kgs. Bromofluorometh ana for FOB value of USD 484255.00	03.10.2018	Approved as per NOC/comments received from MoEF&CC has been received vide O.M. No. 11/14/2017-OC dated 12.11.2018 for the export of 173.80 Kgs. Bromofluoromethana for FOB value of USD 484255.00 to Singapore by M/s. Amri India Pvt. Ltd., Aurangabad.
26.	M/s Navin Fluorine International Limited, Mumbai. F.No. 01/91/110/109/AM19/EC	1000.00 MT of Chloro Difluoro Methane (also known as Chloro Difluoro Methane / Refrigerant R-22 or HCFC-22 / MAFRON 22) for FOB value of USD 2383852.00	12.10.2018	Deferred due to want of NOC/comments from MoEF&CC (Ozone Cell).
27.	M/s Navin Fluorine International Limited, Mumbai. F.No. 01/91/110/123/AM19/EC	8500 MT Chloro Difluoro Methane/ Refrigerant R-22 or HCFC-22 / MAFRON 22) for FOB value of USD 20825000.00	23.10.2018	Deferred due to want of NOC/comments from MoEF&CC (Ozone Cell). Ozone Cell, MOEF&CC vide email dated 13.11.2018, has informed that export quota for the subject item for the year 2019 has not been fixed so far. The application would be cleared once the quota is fixed with the approval of the competent authority.
28.	M/s. Serum Institute of India Private Limited, Pune F.No. 01/91/110/87/AM19/EC	28.08 Litre of Vero Cell Line CCL-81 for FOB value of USD 782.00	25.09.2018	Deferred due to want of NOC/comments from MoEF&CC (Wild Life). ICMR, vide email dated 16.10.2018, has informed that the ICMR guidelines are for export of human biological samples while the extant application is for export of cell lines derived from animal (monkey). Hence, the same does not come under the purview of ICMR.
29.	M/s. Hindustan Exports, Mysore F.No. 01/91/110/89/AM19/EC	1930 Kgs. Red Sanders Log Pieces, Reject Lot- 19 for FOB value USD 99650.00	28.09.2018	Deferred due to want of NOC/comments from MoEF&CC (SU Division). Information called for from the PCCF, Karnataka is also awaited.

30.	M/s. Pisces Corporation, Navi Mumbai F.No.01/91/110/130/AM18/EC	195.83 kg of Red Sanders Wood for FOB value of USD 17624.70	01.12.2017 received on 27.12.2017 and 02.01.2018	Deferred due to want of NOC/comments from MoEF&CC (SU Division). The MOEF&CC has referred the case to PCCF, U.P. for further clarification, which is awaited.
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DEPARTMENT OF FERTILIZERS

31.	M/s. Canton Laboratories Pvt. Ltd., Baroda F.No. 01/91/110/74/AM19/EC	Total 190 MT Urea, Potassium Chloride, Ammonium Dihydrogen Phosphate and Di-Ammonium Phosphate for a Total FOB value of USD 358400.00	13.08.2018	Deptt. of Fertilizer has conveyed their NOC. Accordingly permission was issued with the approval of Chairman, EFC. EFC has approved the case on Ex-Post Facto basis.
32.	M/s. Hindustan Industrial Chemical Supplier, Sonipat F.No. 01/91/110/84/AM19/EC	1000 MT Technical Grade Urea for FOB value of Rs. 3.00 Crore	18.09.2018	Deferred due to want of clarification / additional documents from the firm.
33.	M/s Geolife Agritech India Pvt. Ltd., Mumbai F.No 01/91/110/18/AM19/EC	755 MT & 6922.50 kilo liter various grades of fertilizers for total FOB value USD 9192297.00	14.08.2018	Deferred due to want of NOC/comments from the DOF.

MINISTRY OF MINES

34.	M/s. Ashapura Minechem Limited Mumbai F.No.01/91/110/76/AM17/EC	50,000 MT Washed Silica Sand	22.12.2017 (clarification received on 11.01.2018)	Dropped: Ministry of Mines, vide email dated 14.11.2018 has informed that they have sent several reminders to Government of Gujarat seeking their comments for subject export. However, no response has been received so far. It has been advised to seek confirmation from the the firm whether, company is interested in pursuing their case and their export/purchase order is still valid. The matter was discussed by the EFC and in view of the no communication/ follow-up from the firm, it was decided to drop the case from active agenda. In the meantime, as suggested by the MOM, a confirmation may also be sought from the firm. The case would be re-opened if there is any further development in the case.
35.	M/s. Chawla Silica Sand Trading Co., Allahabad F.No. 01/91/110/22/AM19/EC	8000 MT Silica Sand for FOB value of Rs. 1,12,00,000/-	29.05.2018	Approved as per NOC/comments received from Ministry of Mines, vide their O.M. dated 30.10.2018 for the export of 8000 MT Silica Sand for FOB value of Rs. 1,12,00,000/- to Bhutan by M/s. Chawla Silica Sand Trading Co., Allahabad subject to the following conditions:- i. Advance payment of royalty (8000 MT Silica Sand) should be done; ii. Mining and Transportation of silica Sand would be done according to condition imposed in Mining Plan and Environment Clearance; iii. Conditions enforced in lease agreement should be followed;

MINISTRY OF PETROLEUM & NATURAL GAS

36.	M/s Dzire Lifecare, Ahemdabad F.No. 01/91/110/120/AM19/EC	2,50,000 ltr. Ethanol (96.4%) denatured with bitrex for FOB value of USD 177500.00	15.10.2018	Deferred due to want of NOC/comments from the Ministry of Petroleum and Natural Gas.
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MINISTRY OF HOME AFFAIRS

37.	M/s. MIM Components (Bangalore) Pvt. Ltd., Bangalore F.No. 01/91/110/62/AM19/EC	Quantity: 10 nos (Ten Nos)" Parts of Firearms "Surgu Durdurma Manivelasi Part No: 102238	08.08.2018	Withdrawn: Export license under Arms Act has already been issued on 11.10.2018 and also approved by the EFC dated 18.10.2018. The case has been withdrawn accordingly.
38.	M/s. MIM Components (Bangalore) Pvt. Ltd., Bangalore F.No. 01/91/110/85/AM19/EC	Parts of Firearms Quantity: 10 nos (Ten Nos)	10.09.2018 (recd. On 18.09.2018)	The EFC was informed that the Ministry of Home Affairs (MHA), vide Notification No. S.O. 5607(E) dated 01.11.2018 has delegated the powers to (i) Secretary, Department of Commerce for <u>import</u> of Arms and Ammunition; (ii) Secretary, Department of Defence Production (DDP), Ministry of Defence for <u>export</u> of Arms and Ammunition, as specified in Schedule 1 of Arms Rules, 2016. It was also noted the MHA, vide Notification No. G.S.R. 1079 (E) dated 01.11.2018, has amended Rule 90 of the Arms Rules 2016 and made provision for granting export license for Arms and Ammunition as per the extant standard operating procedure (SOP) issued by the Department of Defence Production, Ministry of Defence from time to time. As per the GSR 1079, export license would be required to be issued in Form X-A (instead of Form -X) for nine items namely, (a) Barrel; (b) Cylinder; (c) Bolt; (d) Breech Block; (e) Slide; (f) Firing Pin; (g) Frame or Receiver; (h) Extractor; (i) Hammer/Striker. Accordingly, the following decision were taken: (i) All the pending applications [Sl. No. 38 to 66 of the Agenda] may be transferred to the DDP for necessary action in terms of Notification Dated 01.11.2018; (ii) These applications shall be treated as closed on the part of DGFT; and (iii) A formal communication will be sent by the Export Cell to the applicant firms with an advise to approach DDP for export license for firearms and components thereof.
39.	M/s. Narendra Explosives Limited, New Delhi 01/91/110/19/AM19/EC	38 MM Single Barrel Gas Launcher	12.09.2018	-do-
40.	M/s. Indo MIM Pvt. Ltd., Bangalore F.No. 01/91/110/97/AM19/EC	Parts & components of small arms	03.10.2018	-do-
41.	M/s. Indo MIM Pvt. Ltd., Bangalore F.No. 01/91/110/98/AM19/EC	Parts & components of small arms	04.10.2018	-do-

42.	M/s. Indo MIM Pvt. Ltd., Bangalore F.No. 01/91/110/99/AM19/EC	Parts & components of small arms	04.10.2018	As at Sl. No. 38 above.
43.	M/s. Indo MIM Pvt. Ltd., Bangalore F.No. 01/91/110/100/AM19/EC	Parts & components of small arms	04.10.2018	-do-
44.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/101/AM19/EC	Parts & components of small arms	04.10.2018	-do-
45.	M/s. Indo MIM Pvt. Ltd., Bangalore F.No. 01/91/110/102/AM19/EC	Parts & components of small arms	03.10.2018	-do-
46.	M/s. Indo MIM Pvt. Ltd., Bangalore F.No. 01/91/110/103/AM19/EC	Parts & components of small arms	04.10.2018	-do-
47.	M/s. Indo MIM Pvt. Ltd., Bangalore F.No. 01/91/110/104/AM19/EC	Parts & components of small arms	04.10.2018	-do-
48.	M/s. Indo MIM Pvt. Ltd., Bangalore F.No. 01/91/110/110/AM19/EC	Parts & components of small arms	05.10.2018	-do-
49.	M/s. Indo MIM Pvt. Ltd., Bangalore F.No. 01/91/110/111/AM19/EC	Parts & components of small arms	06.10.2018	-do-
50.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/112/AM19/EC	Parts & components of small arms	06.10.2018	-do-
51.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/113/AM19/EC	Parts & components of small arms	06.10.2018	-do-
52.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/114/AM19/EC	Parts & components of small arms	06.10.2018	-do-
53.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/115/AM19/EC	Parts & components of small arms	06.10.2018	-do-
54.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/116/AM19/EC	Parts & components of small arms	06.10.2018	-do-
55.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/117/AM19/EC	Parts & components of small arms	06.10.2018	-do-
56.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/118/AM19/EC	Parts & components of small arms	06.10.2018	-do-
57.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/119/AM19/EC	Parts & components of small arms	11.10.2018	-do-
58.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/124/AM19/EC	Parts & components of small arms	13.10.2018	-do-
59.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/125/AM19/EC	Parts & components of small arms	13.10.2018	-do-
60.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/126/AM19/EC	Parts & components of small arms	13.10.2018	-do-

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61.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/127/AM19/EC	Parts & components of small arms	13.10.2018	As at Sl. No. 38 above.
62.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/128/AM19/EC	Parts & components of small arms	13.10.2018	-do-
63.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/129/AM19/EC	Parts & components of small arms	13.10.2018	-do-
64.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/130/AM19/EC	Parts & components of small arms	13.10.2018	-do-
65.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/131/AM19/EC	Parts & components of small arms	13.10.2018	-do-
66.	M/s. Indo MIM Pvt. Ltd., Bangalore 01/91/110/132/AM19/EC	Parts & components of small arms	13.10.2018	-do-

Additional Agenda

Sl. No	Name of the Firm and File No.	Product Quantity and FOB Value	Date of receipt of application	Technical Authority and Status of case
67.	M/s. Laxmi Traders, Araria (Bihar) F.No. 01/91/110/141./AM19/EC	11000 MT Non Basmati Rice Paddy other than seed quality	13.11.2018	Deferred due to want of NOC / comments from DoAC&FW (Seed Division).
68.	M/s. Global Impex, Ghaziabad F.No. 01/91/110/136/AM19/EC	3000 MT Waste paper – Old News paper	22.10.2018	Approved in view of NOC/comments from the HSM Division of MOEF&CC for export of 3000 MT Waste paper –Old News paper to USA by M/s. Global Impex, Ghaziabad. The Committee also decided to seek comments of DIPP on the export policy of Waste paper before considering any change in the policy and moving the item from 'Restricted' to 'Free' in terms of – Part D of Schedule III of Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016, which provides that permission from the MOEF&CC for export of waste paper is not required.

Note :

(i) **Deferred cases** : Cases shown as **deferred** imply that approval is pending for want of comments/NOC from the concerned Technical Agencies or requirement of additional information/clarification from the applicant firm.

(ii) **Approved cases**: Written permissions for **cases approved by EFC** is issued by DGFT(Hqrs.) to the firm(s) with a copy to Regional Authority (RA) concerned, for issue of export license. The applicant are required to submit their application in e-Com system with Regional Authority concerned alongwith permission letter of DGFT(Hqrs), if not applied earlier, for obtaining export license. No fresh fee is required to be paid. Please note, as per Appendix 2K of FTP-2015-20, the fee for obtaining export license is Rs. 1000/- only (per application) irrespective of item / quantity / FOB value etc.

(iii) **Approved post-facto** : Cases shown as **Approved post-facto** implies that approval against those cases have already been issued by DGFT (Hqrs), with the approval of Chairman, EFC in terms of Para 2.51(c) of HBP (Handbook of Procedure 2015-20). In order to facilitate export, Para 2.51 gives power to Chairman, EFC to issue authorization in those cases, which have been discussed by EFC at least once in previous meeting and got deferred, and where NOCs / recommendations have been received subsequently from the concerned agency(ies) with no divergence in views. However, such cases, shall be brought before EFC in its subsequent meeting for approval on ex-post facto basis.

(iv) **Dropped**. Cases shown as **Dropped** implies that the firm is not responsive to the queries of DGFT or to the concerned Administrative Ministry / Deptt. and has not furnished documents/information/ clarification as called for despite reminders. Such cases are dropped from active agenda of EFC. However, the case can be opened once the documents are received from the firm with fresh date of application.
